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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 7815/2021

FULLERTON INDIA CREDIT COMPANY LIMITED

..... Petitioner

Through Mr. Jagdeep Sharma, Adv.

versus

UNION OF INDIA & ORS.

..... Respondent

Through Mr. Manish Mohan, CGSC for R-1
Mr. Ankur S. Kulkarni, Adv. for respondent No. 2
to 13

CORAM:

HON'BLE MS. JUSTICE REKHA PALLI

ORDER

% **05.08.2021**

CM APPL. 24315/2021 (Exemption)

1. Exemptions allowed, subject to all just exceptions
2. The application stands disposed of.

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3. The present petition, like many other petitions filed before this Court in the past, has been filed seeking a direction to respondent no.1 to appoint the Chairperson to the Appellate Tribunal, PMLA so that, the petitioner's pending appeal can be decided expeditiously.
4. In view of the nature of relief sought in the present petition, the respondent nos.2 to 13 are treated as proforma respondents, as they are

equally aggrieved by the non-appointment of the Chairperson and other members of the Appellate Tribunal, PMLA. In these circumstances, it is only respondent no.1 which remains as the contesting respondent.

5. Issue notice. Mr. Manish Mohan accepts notice on behalf of respondent no. 1 and submits that, the process for appointment of the Chairperson and members of the Appellate Tribunal, PMLA, is already underway. Let a status report be filed within a period of three weeks. Rejoinder thereto, if any, be filed within a week.

6. It is expected that before the next date, the respondent no.1 will make an endeavour to ensure that the Appellate Tribunal is made functional. This hope is being expressed, especially, in the light of the fact that on account of the Appellate Tribunal being not functional, this Court everyday is being compelled to deal with numerous writ petitions assailing orders passed under the PMLA, on account of statutory appeals being not taken up for consideration.

6. List on 14.09.2021.

AUGUST 5, 2021

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REKHA PALLI, J